



**THE
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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 17th September, 2018.

The following Act as passed by the Jammu and Kashmir State Legislature
received the assent of the Governor on 17th September, 2018 and is hereby
published for general information :—

**THE JAMMU AND KASHMIR AYURVEDIC AND UNANI
PRACTITIONERS (AMENDMENT) ACT, 2018**

(Act No. XVII of 2018)

[17th September, 2018.]

An Act to amend the Jammu and Kashmir Ayurvedic and Unani
Practitioners Act, 1959.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Ayurvedic and Unani Practitioners (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of long title of Act XXVI of 1959.*—In long title of the Jammu and Kashmir Ayurvedic and Unani Practitioners Act, 1959 (hereinafter referred to as the ‘principal Act’), for the words “Ayurvedic and Unani Systems of Medicine”, the words “Ayurvedic, Unani, Sowa Rigpa (Amchi), Yoga and Naturopathy Systems of Medicine” shall be substituted.

3. *Amendment of section 1, Act XXVI of 1959.*—In section 1 of the ‘principal Act’, in sub-section (1), for the words “the Jammu and Kashmir Ayurvedic and Unani Practitioners Act”, the words “Jammu and Kashmir Ayurvedic, Unani, Sowa Rigpa (Amchi), Yoga and Naturopathy Practitioners Act”, shall be substituted.

4. *Amendment of section 2, Act XXVI of 1959.*—In section 2 of the principal Act,—

I. for sub-section (1), the following shall be substituted, namely :—

“Board” means the Jammu and Kashmir Board of Ayurvedic, Unani, Sowa Rigpa, Yoga and Naturopathy Systems of Medicine established and constituted under section 3 ;

II. after sub-section (3), the following sub-sections shall be inserted, namely :—

“(3-A) the “Yoga System” means Yoga System of treatment whether supplemented or not by such modern advances, as the Board may from time to time determine.

(3-AA) the “Naturopathy System” means Naturopathy System of Medicine, whether supplemented or not by such modern advances, as the Board may, from time to time determine.

